

1	2	3	4	5	6	7	8
28.	Chandigarh	100	3	None	None	None	None
29.	Delhi	166	17	5	Nil	Nil	Nil
30.	Dadra and Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil
31.	Daman and Diu	33	Nil	Nil	Nil	NA	Nil
32.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil
33.	Chhattisgarh	520	11	Nil	Nil	Nil	Nil
34.	Jharkhand	402	59	Nil	63	Nil	1
35.	Uttaranchal	405	31	7	2	Nil	Nil
TOTAL		72712	3028	118	234	44	86

Includes figures where prosecution has been launched during the current year. Some of such cases will pertain to spurious/adulterated drug samples of previous year(s).

Statement-II

Data on samples tested, declared spurious/adulterated/not-of-standard quality, prosecutions launched, persons arrested and raids conducted

Sl. No.	Year	No. of drug samples taken	No. of samples declared not-of-standard quality	No. of samples declared spurious / adulterated	No. of prosecutions launched	No. of cases decided	No. of persons arrested	Ap-prox. value of drugs seized (₹ in lakhs)	No. of raids conducted
1.	2010-11	2577	90	01	03	Nil	Nil	75	45
2.	2011-12	3328	111	01	11	3	Nil	Nil	34
3.	2012-13	3599	101	Nil	22	02	02	Nil	03
4.	2013-14 and 2014-15 (upto June, 2014)	4110	116	04	33	02	Nil	2.41	53

Radar quality at Indian airports

*389. DR. T. SUBBARAMI REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government's attention is drawn to Times of India news-item dated 14 July, 2014 titled "AAI officials question radar at Indian airports";

(b) if so, reaction of Government thereto;

(c) whether the question of safety of Indian air navigation was examined by the Directorate General of Civil Aviation in the context of quality of radar and other air traffic control systems at airports;

(d) if so, whether any report has been submitted to Government, if so, the details thereof;

(e) if not, whether Government would order an enquiry for taking necessary steps including replacement of equipments for air safety; and

(f) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): (a) to (d) Yes, Sir. The new radar systems procured from M/s Eldis Company of Czech Republic are International Civil Aviation Organisation compliant and meet the Air Traffic Services requirement of Airports Authority of India (AAI). These radar systems have been inspected by AAI experts at factory site and certified before shipping to India. As per Civil Aviation Requirements (CAR), any new equipment/system procured and installed requires Directorate General of Civil Aviation (DGCA) inspection and concurrence before its operationalisation. Again after installation, the systems have been subjected to site acceptance testing by AAI technical experts and M/s Eldis. DGCA has granted its approval after examining the question of safety of Indian air navigation in the context of radar and other air traffic control systems. Thereafter, the radars have been put into operation. Post implementation issues under warranty period have been resolved by the supplier.

(e) and (f) Do not arise.

Cost based study of petroleum products

*390. SHRI TAPAN KUMAR SEN: Will the Minister of FINANCE be pleased to state:

(a) whether the Department of Expenditure had asked the Tariff Commission for a cost based study of petroleum products produced by National Oil Marketing Companies;

(b) if so, the outline of term of reference of the study;

(c) whether the study report has been received;

(d) if so, the outline of the conclusion of the study; and

(e) if not, the reasons therefor?